

FORM A
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VICHARE EXPRESS & LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Vichare Express & Logistics Private Limited
2. Date of incorporation of Corporate Debtor	December 17, 1996
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identity Number of Corporate Debtor	U64120MH1996PTC104537
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	407-408 Kesar Plaza, A Wing, 4th Floor, Plot No. 239, RDP-6 Charkop Kandivali (West), Mumbai, Maharashtra-400067
6. Insolvency Commencement Date in respect of the Corporate Debtor	March 12, 2024
7. Estimated date of closure of Insolvency Resolution Process	September 8, 2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Vishal Ghisulal Jain, IBS/IBA-001/IP-P00419/2017-2018/10742 AFA Valid till 31-Dec-2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul (West), Navi Mumbai, Maharashtra-400706 Email: vishalghisulal@resolgroup.co.in (No correspondence to this address and email id)
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	cto. Resolve-IP Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705 Email: vichare@resolgroup.co.in
11. Last date for submission of claims	March 26, 2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	None as per available information
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: As in Sr. No. 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Vichare Express & Logistics Private Limited**. The creditors of **Vichare Express & Logistics Private Limited**, are hereby called upon to submit their claims with proof on or before 26.03.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.03.2024
Place: Mumbai

In the matter of **Vichare Express & Logistics Private Limited**
CIN: U64120MH1996PTC104537
Regn. No. IBS/IBA-001/IP-P00419/2017-18/10742
AFA Valid Upto: 31-Dec-2024
Communication Address/Email: Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705; vichare@resolgroup.co.in
Registered Address/Email: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra 400706; vishal@resolgroup.co.in

NOTICE

I Aruna Rajgarha holder of 2000 equity shares of face value of Rs. 1/- in HDFC Bank Limited have lost/misplaced certificate for the said 2000 equity shares of face value of Rs. 10/- as per details given hereunder:

Folio No.	Certificate No.	Distinctive No.	No. of Shares
HB0434436	00515536	00170251501 - 00170251600	100
	00515537	00170251601 - 00170251700	100

The members of public are hereby informed that we have made an application to the company for issue of the duplicate share certificate. Any person who has objection or has any adverse claim may intimate the company with valid documents within 15 days from the date of publication of this notice at its registered office at **HDFC Bank House, Senapati Bapat Marg, Lower Panel, Mumbai - 400013**. The company will proceed to issue duplicate certificate for the above referred equity shares if no valid objection is lodged with the company within the aforesaid period.

Name : Aruna Rajgarha
Address : B5, 5th Floor, Flat-1 and 2, 98, Christopher Road, Near Vishwakarma, Topsis, Gobinda Khatik Road S.O, Kolkata, West Bengal - 700046.
Date : 14.03.2024

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI
C.P.(CAA)(253)MB/2023
Connected with
C.A.(CAA)(114)MB/2022
In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

In the matter of Scheme of Merger by Absorption between Nowonext Private Limited (First Transferor Company) and Nextnowo Private Limited (Second Transferor Company) with Supreme Nonnovens Private Limited (Transferee Company) and their respective shareholders

Nowonext Private Limited
is a Private Limited Company incorporated under the Companies Act, 2013 having its Registered Office situated at 8th Floor, Road No. 16th, Plot No. 110, Near Chembur Gymkhana, Chembur, Mumbai 400071, Maharashtra. India
CIN: U74110MH2020PTC341626

Nextnowo Private Limited is a Private Limited Company incorporated under the Companies Act, 2013 having its Registered Office situated at 5th Floor, 110, 16th Road, Chembur, Mumbai 400071, Maharashtra, India
CIN: U74110MH2021PTC373613

Supreme Nonnovens Private Limited is a Private Limited Company incorporated under the Companies Act, 1956 having its Registered Office situated at Plot No. 110, 10th Floor, 16th Road, Chembur, Mumbai 400071, Maharashtra, India
CIN: U74110MH1981PTC025149

... First Petitioner Company/
First Transferor Company

... Second Petitioner Company/
Second Transferor Company

... Third Petitioner Company/
Transferee Company

NOTICE OF HEARING OF PETITION

The Petition under Sections 230 to 232 of the Companies Act, 2013 for sanctioning of the Scheme of Merger by Absorption between Nowonext Private Limited (First Transferor Company) and Nextnowo Private Limited (Second Transferor Company) with Supreme Nonnovens Private Limited (Transferee Company) and their respective shareholders was presented by the Petitioner Companies on 09-09-2023 and was admitted by the Hon'ble Tribunal vide order dated 04-03-2024. The said Petition is fixed for hearing and final disposal before the Hon'ble Tribunal on Monday, 08-04-2024.

Any person desiring of supporting or opposing the Petition should send to the Petitioner Companies' advocate at the address mentioned below, a notice of his/her intention, signed by him/her or his/her advocates, with his/her name and address so as to reach the Petitioner Companies' advocate and the National Company Law Tribunal, Mumbai Bench at 4th Floor, MTNL Exchange Building, G. D. Somani Marg, Near G D Somani International School, Cuffe Parade, Mumbai - 400005, not later than two days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the Petition, grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the Petitioner Companies' advocate to any person requiring the same on the payment of prescribed charges for the same.

Ajit Singh Tawar & Co, Advocates
Office No. 305/306, Regent Chamber,
Above Status Restaurant, Jammalal Bajaj Marg,
Nariman Point, Mumbai - 400 021.

Date: 14.03.2024
Place: Mumbai

S. E. RAILWAY - TENDER

Divisional Railway Manager (Engg.), Chakratharpur acting For & On behalf of The President of India invites E-Tenders against Open Tender. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. **SR No. Tender Notice No. & Name of work** are as follows: (1) **CKP-WEST-23-24-44**, TSR/P for 29.092 TKM between Bondamunda Jn-Panposh under the jurisdiction of Sr. DEN(West)/CKP. (2nd Call). **Tender Value**: ₹ 3,44,000/- (2) **CKP-WEST-23-24-45**, Construction of pump house and pipe line in connection with double stage pumping arrangement with pipe line arrangement at Panposh (2nd Call). **Tender Value**: ₹ 1,33,53,436.57. **EMD**: ₹ 7,47,000/- (3) **CKP-WEST-23-24-46**, Balance work for Rehabilitation of laterite stone slab bridges (10 Nos.) by RCC boxes between Bondamunda-Jharsuguda station under the jurisdiction of ADEN/Jharsuguda. **Tender Value**: ₹ 11,94,05,281.23. **EMD**: ₹ 7,47,000/- (4) **CKP-WEST-23-24-48**, Through Ballast Renewal for 43.478 TKM under the jurisdiction of Sr. DEN/West/CKP. **Tender Value**: ₹ 2,53,47,533.89. **EMD**: ₹ 2,76,700/-. **Cost of Tender form**: ₹ 0 for all. **Date of opening**: 08.04.2024 for all. The tender can be viewed at Website <http://www.iress.gov.in> The tender/bidders must have Class-III Digital Signature Certificate & must be registered under IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. **Note**: e-Tender Forms shall be issued free of cost to all tenderers. (Authority-Rty. Bd.'s letter No. 2020/CE-I/CT/3E/GCC/Policy dtd. 16.07.2020). (PR-1230)

For Advertising in TENDER PAGES Contact **JITENDRA PATIL**
Mobile No.: 9029012015
Landline No.: 67440215

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the SRF LIMITED had been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office at The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091 or its RTAK/FIN Technologies Ltd Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana.500032 within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholders	No. of Shares	Distinctive No.s From To	Certificate No
SRF0109601	LATE SAROJ SUNDARKANT PURANARE MADHUKAR SUNDARKANT PURANDARE	25	2784951 - 2784975	52934
		08	3632904 - 3632911	81303
		16	5853400 - 5853445	146876
		196	295204006-295204201	1131888

Thane: Date:14/03/2024.

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक पब्लिक ट्रस्ट कंपनी

Head Office : Lokmangal, 1501, Shivajinagar, Pune-411 005, Maharashtra.
Stressed Asset Management Branch : Janmangal, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400 001. Tel. No. : (022) 2263 0885 / 2265 8384. Email : bom1447@mahabank.com / bmrgr1447@mahabank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6 (f) of the Security Interest (Enforcement) Rules, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Bank of Maharashtra the physical possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis in e-auction on 18.04.2024 between 11.00 a.m. to 2.00 p.m. for recovery of the amount due to the Bank of Maharashtra from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property/ies and encumbrances known thereon, Possession type, reserve price and earnest money deposit & increment are also given as :

Sr. No.	Name of Borrower and Guarantors	Amount Due (Rs.)	Short Description of the Immovable Property /ies with known encumbrances	Reserve Price / Earnest Money Deposit / Bid Increment (Rs. in Lakh)
1.	M/s. Kraft Impex - Industrial Land and Building constructed on Grampanchayat House No. 1132/B, Plot No. 7, S.No. 17/5, Village : Asangan, Tal. Shahapur, Dist. Thane-421 601.	₹ 6,29,59,478.80	All that Part and parcel of Industrial land & building at Grampanchayat House No. 1132/B situated on S.No.17/5, Plot No. 7 admeasuring - 1000 Sq. Mtrs. with shed at Village : Asangan, Tal. Shahapur, Dist. Thane-421 601 owned by Mr. Rajiv Parmesh Yadav	RP : ₹ 1,88,60,000/- (Rs. One Crore Eighty Eight Lakh Sixty Thousand Only) / EMD: ₹ 18,86,000/- (Rs. Eighteen Lakh Eight Six Thousand Only) / BIA : ₹ 1,00,000/- (Rs. One Lakh Only)
2.	Ravindra Hastimal Jain - Flat No. 403, Anant Apartment, Sarvodaya Nagar, Mulund (W), Mumbai-400 080	₹ 31,05,2022. less: interest and expenses w. e. f. 31.05.2022. less: recovery, if any.		
3.	Rajeev Parmesh Yadav - A-1107, Mahaveer University, LBS Marg, Opp. to Jain Temple, Bhandup (W), Mumbai-400 078.			

Sr. No.	Particulars	Date & Time
1	Date and time of E-Auction	18.4.2024, between 11.00 a. m. and 2.00 p. m. with unlimited extension of 10 minutes Each
2	Last Date of Submission of Bid with EMD	Before commencement of E-auction (As per MSTC Rules)
3	Inspection Date & Time	08.04.2024 between 01.00 p. m. to 03.00 p. m.

Contact Person
Mr. Santosh Kajale - M. No. 9766024933; Sapna Tekwani : M. No. 998499411; Mr. Ritesh Ranjan 9956189944; Mr. Anur Kumar Singh 7084150011

Bank has Physical Possession with No known encumbrance. However, dues / charges / encumbrances, if any, due on the respective property, shall be borne by the bidder. E-auction shall be conducted through the MSTC E-Bikray. Bidders have to log in on the website - <https://www.mstccommerce.com/auctionhome/bapi/index.jsp>. In this regard, the Bidders may please register on MSTC well in advance to avoid last minute anxiety / rush.

For detailed terms and conditions of the sale, please refer to the link "https://www.bankofmaharashtra.in/properties_for_sale.asp" provided in the Bank's website.

Date : 13.03.2024
Place : Mumbai

Sd/-
Chief Manager & Authorized Officer,
SAM BRANCH, Bank of Maharashtra

EXPRESS Careers

Mumbai Port Authority
RECRUITMENT OF GRADUATE, TECHNICIANS AND TRADE APPRENTICES FOR THE YEAR 2024-25, UNDER THE APPRENTICES ACT, 1961

Applications in the prescribed form are invited for the recruitment of :-
(i) Graduate Apprentice (Mechanical and Electrical)
(ii) Technician Apprentice (Mechanical and Electrical) and
(iii) Trade Apprentice (COPA)

Details and application forms are available on MbPA website www.mumbaiport.gov.in from 15/03/2024 to 15/04/2024. Last Date of Submission of Duly filled in Application Forms is 15/04/2024 up to 5.00 pm. Corrigendum, if any, will be available only on MbPA website.

Chief Mechanical Engineer

SIES DR APJ Abdul Kalam Memorial High School
RISE WITH EDUCATION

Applications are invited for four clear vacancies for the post of **SHIKSHAN SEVAKS** from HSC, D.Ed candidates to teach all subjects in Primary Aided School (English Medium). Preferred TET/CTET passed candidates with MS-CIT.

There will be a walk-in Interview on 15.03.2024 between 10 a.m. and 3 pm at **SIES Dr. APJ Abdul Kalam Memorial Primary School, Rifle Range, Ghatkopar (W) Mumbai 400086.**

St. Francis Institute of Technology
(Engineering College)
Mount Poinser, Borivli (West), Mumbai - 400 103.
Website: sfit.ac.in / Tel: 9167370622 / 9167370632 / 9167370637
(Approved by AICTE, Permanently Affiliated to University of Mumbai, NAAC A+, All eligible UG courses NBA Accredited, & ISO Certified) (A Religious Minority Institution)

APPLICATIONS ARE INVITED FOR THE FOLLOWING POSTS FROM THE ACADEMIC YEAR 2024-2025

Sr. No.	Cadre	Dept. / Subject	No. of Posts	Posts Reserved for
1	Professor	Computer Engineering	01	01-OPEN
		Electrical Engineering	01	01-OPEN
		Mechanical Engineering	01	01-OPEN
2	Associate Professor	Computer Engineering	04	04-OPEN
		Electrical Engineering	02	02-OPEN
		Information Technology	02	02-OPEN
3	Assistant Professor	Mechanical Engineering	02	02-OPEN
		Computer Engineering	04	04-OPEN
		Electronics & Telecommunication Engg.	02	02-OPEN
		Information Technology	02	02-OPEN
		Engineering Mechanics & Drawing	03	03-OPEN
		Engineering Physics	02	02-OPEN
		Professional Communication Ethics (Communication Skills)	03	03-OPEN
		Basic Electrical & Electronics	03	03-OPEN
		Computer Programming / SPA	04	04-OPEN
		Engineering Mathematics	02	02-OPEN

The above posts are open to all, however candidates from any category apply for the post.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dtd. 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/ICC/2019-20/05 dtd. 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

The Educational Qualification, Experience & pay-scale for the post of Professor, Associate Professor & Assistant Professor are as prescribed by the University of Mumbai, AICTE and DTE from time to time. Please refer University Circular No. मशिमाक / तंत्रशिक्षण / ११ / २०२०-२०२१ दिनांक ११ जानेवारी, २०२१ for qualifications and experience at the time of interview and for equivalence in the subject please refer University Circular No. Concol/05/17-18 dtd. 14th August 2017.

Candidates applying for higher post should have their lower post approved by the Affiliating University. Applicants who are already employed must send their application through proper channel. Applicants are required to account for breaks, if any, in their academic career. The details of the qualification, pay scale & allowance are available on the website www.sfit.ac.in.

Applications with full details should reach the **DIRECTOR, ST. FRANCIS INSTITUTE OF TECHNOLOGY, at the above address, (BY POST / HAND DELIVERY)** within 15 days from the date of publication. This is University approved advertisement.

Sd/-
Director

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR **RAJESH ESTATES AND NIRMAN PRIVATE LIMITED REAL ESTATE DEVELOPER AT THANE AND MUMBAI, MAHARASHTRA**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Rajesh Estates and Nirman Private Limited CIN: UZ8991MH1996PTC099089 PAN: AACRC7599A
2. Address of the registered office	139, Nagindas Master Road, 2nd Floor, Sekars Chambers, Fort, Mumbai - 400 023. Corporate Office: R B House, Off Andheri Kurla Road, MIDC Cross Road B, J B Nagar Junction, Andheri (E), Mumbai - 400 059.
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Mumbai and Thane in Maharashtra. The Company has two partially completed real estate projects one in Thane and one in Bhandup. It has a few other assets/ projects in Mumbai. Further details can be sought from the RP by sending an email on cirp.renpl@gmail.com and divyeshdesai@singhico.com
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	On the date of CIRP Commencement - 32 From April 1, 2023 - Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from the RP by sending an email on cirp.renpl@gmail.com and divyeshdesai@singhico.com List of Claims available at https://ibbi.gov.in/en/claims/front-claim-details/15582
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the Code can be sought from the RP by sending an email on cirp.renpl@gmail.com and divyeshdesai@singhico.com
10. Last date for receipt of expression of interest	March 29, 2024
11. Date of issue of provisional list of prospective resolution applicants	April 08, 2024
12. Last date for submission of objections to provisional list	April 13, 2024
13. Date of issue of final list of prospective resolution applicants	April 23, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	April 28, 2024
15. Last date for submission of resolution plans	May 28, 2024
16. Process email id to submit Expression of Interest	cirp.renpl@gmail.com

Note : 1. Committee of Creditors (CoC) of Rajesh Estates and Nirman Private Limited (RENPL) has decided to re-issue Form G, in 5th CoC meeting to allow submission of EOI for Prospective Resolution Applicants (PRAs) for submission of EOI for each Real Estate Project or group of Projects of RENPL in compliance with amendment dated February 15, 2024 to CIRP Regulations. CoC has also decided that EOIs received from PRAs, in response to Form G issued on January 23, 2024 and forming part of provisional list of PRAs need not submit EOI and they will be automatically considered as part of provisional list of PRAs issued in response to this Form G.

Note : 2. The above mentioned timelines are subject to the approval of an application filed for exclusion of 245 days with Hon'ble National Company Law Tribunal and extension application to be filed by the resolution professional after taking CoC approval.

Date: March 14, 2024
Place: Mumbai

Sd/-
For **Rajesh Estates and Nirman Private Limited**
Divyesh Desai
Resolution Professional
Reg. No.: IBS/IBA-001/IP-P00169/2017-2018/10338
Registered Address:
B2 - 402, Marathon Innova, 4th Floor,
Off Ganpatrao Kadam Marg,
Lower Panel, Mumbai City,
Maharashtra - 400 013.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code, 2016 (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AWATE ENGINEERING PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Awate Engineering Private Limited
2.	Date of Incorporation of Corporate Debtor	13th June 2008
3.	Authority under which Corporate Debtor is incorporated/registered	RoC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106PN2008PTC132238
5.	Address of the registered office and principal office (if any) of corporate debtor	Block D, Plot 62, MIDC Ranjangaon Area, Tal. Shirur, Pune - 412210
6.	Date of closure of Insolvency Resolution Process	04/03/2024
7.	Liquidation commencement date of Corporate Debtor	05/03/2024 (Order received by Liquidator on 12/03/2024)
8.	Name and Registration number of the liquidator	Fanendra H Munot Registration no.: IBS/IBA-001/IP-P00515/2017-18/ 10916 AFA valid till 31/10/2024 Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 E-mail: fhmunot@gmail.com
9.	Address and E-mail of the Liquidator, as registered with the Board	5th Floor, Lakhade Prestige, Off Karve Road, Deccan Gymkhana, Pune 411004. E-mail: liquidation.awate@gmail.com Cell: 973859292
10.	Address and E-mail to be used for correspondence with the Liquidator	13/04/2024
11.	Last date for submission of claims	13/04/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Awate Engineering Private Limited on 05/03/2024. Copy of the order received by Liquidator on 12/03/2024. The stakeholders of Awate Engineering Private Limited are hereby called upon to submit a proof of their claims, on or before 13/04/2024, to the liquidator at the address mentioned against item 30.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly called by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Date: 14/03/2024
Place: Mumbai

Fanendra H Munot
Liquidator
In the matter of Awate Engineering Private Limited
IBBI/IBA-001/IP-P00515/2017-18/ 10916

JM FINTech LIMITED
CIN : 15110271982PLC029253

REG OFFICE : Shop No. 3, 1st Floor, Adhi Vinayaga Complex, No. 3, Bus Stand Gopalsamy Temple Street, Coimbatore, Coimbatore North, Tamil Nadu, India, 641006
MAIL : investor@jmfintechtd.com
WEBSITE : www.jmfintechtd.com

NOTICE is hereby given that:

- The Extra Ordinary General Meeting (EOGM) of the members of JM FINTech LIMITED, will be held on Thursday, 04th day of April, 2024 at 11.30 am through video conference or any other audio-visual means to transact the businesses that is mentioned in the Notice of the Meeting.
- The Company is to provide all its members the facility to exercise their votes through electronic voting facility in association with Central Depository Service Limited (CDSL). Members holding shares as on cut-off date of Thursday, 28th March 2024 may cast their vote electronically. Members are informed that:
 - In compliance with the above circulars and owing to the difficulties involved in dispatching the physical copies, kindly note that electronic copies of the Notice of the EGM will be sent to all the Members whose email addresses are registered with the Company/ Depository Participant(s) within the prescribed timeline. The notice of the EGM will also be made available on the Company's website, at www.jmfintechtd.com, Stock Exchange websites and on the depositories' website. These documents can also be downloaded from www.jmfintechtd.com as well as on the website of Bombay Stock Exchange.
 - The businesses as set forth in the Notice of EGM may be transacted through e-voting.
 - Voting through electronic mode shall commence on Monday, 01st April 2024 at 09:00 A.M. (IST) and ends on Wednesday, 03rd April 2024 at 05:00 P.M.
 - Voting through electronic mode shall not be allowed beyond 5.00 pm on 03rd April 2024.
 - A copy of notice is available on the website of the Company at www.jmfintechtd.com and also on the website of CDSL at www.evotingindia.com.
 - Members may refer the instruction on e-voting contained in the Notice or refer the Frequently asked questions (FAQ) and user manual on the e-voting website of CDSL for clarification in regard to electronic voting.
 - In case of any queries regarding the process and manner of electronic voting, members may refer to CDSL through email at helpdesk.evoting@cdslindia.com or to the share transfer agent of the Company at M/s. Purna Sharegistry (India) Private Limited.
 - Any person who acquires shares of the Company becomes a member of the Company after the dispatch of the Notice of the EGM and holds shares as on the cut-off date may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com. However, if a person is already registered with CDSL for e-voting, then the existing user ID and password can be used for casting vote;
 - The members who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their voted again.
 - The company has appointed M/s. Lakshmi Subramanian, Senior Partner, M/s. Lakshmi Subramanian & Associates, Practising Company Secretaries, having office at 'Murugesu Naicker Complex, No. 81, Grems Road, Chennai-600006 as the scrutinizer to scrutinize the e-voting process and poll at EGM in a fair and transparent manner.
 - The results of e-voting will be announced by the Company on its website and also to the stock exchange.

By Order of the Board
For JM FINTech LTD
Sd/-
Mr. Joju Madathumpady Johny
Managing Director
Date : 14.03.2024
Place : Coimbatore

NOTICE OF SALE OF ASSETS OF COX & KINGS LIMITED COX & KINGS LIMITED (IN LIQUIDATION)
(Registered Office: 603 The Co Working Space, Unit No. 15, Cama Industrial Estate, Sun Mill Compound, Lower Panel West, Mumbai - 400013)

Liquidator: Mr. Ashutosh Agarwala
Address for Correspondence: Peninsula Business Park, Tower B, 19th Floor, Lower Panel, Mumbai 400015, India
Email ID:

